

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 05
CP No. (IB)-74/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Anand Kumar Gupta

...Financial Creditor

Versus

Adelson Pharma Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. K.K. VOHRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Nitesh Srivastava, Adv.

For the Corporate Debtor : Akshita, Adv.

ORDER

This matter was earlier heard and was reserved by another Bench. However, due to administrative reasons, judgment could not be pronounced and accordingly matter is reopened and listed for fresh hearing today. Both the counsels submitted that pleadings are complete in the matter and written submissions have also been filed and matter may be disposed of by considering the pleadings on record. However, Ms. Akshita, Adv. proxy counsel for Susshil Daga, Adv. learned counsel for the Respondent seeks a short accommodation on

the ground that the main counsel is in a personal difficulty. In the circumstances, at her request list the matter on 17.08.2021.

-Sd-
(K.K. Vohra)
Technical Member
August 10, 2021

-Sd-
(Ajay Kumar Vatsavayi)
Judicial Member